

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**31. IA 1294/2024 IA 2353/2024 IN C.P. (IB)/708(MB)2022**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 20.06.2024**

**NAME OF THE PARTIES: - IA 1294/2024 Shailesh Pranlal Bhuta  
IA 2353/2024 Unmesh Manohar Joshi  
Vs. Sailesh Pranlal Bhuta  
IN THE MATTER OF  
IL&FS FINANCIAL SERVICES LIMITED  
V/s  
Unmesh Manohar Joshi**

**Section: Sec 60(5) U/s 95(1) of Insolvency and Bankruptcy Code,2016.**

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**ORDER**

**IA No. 1294/2024**:- Counsel, Aman Kacheria a/w Adv. Grishma M. appeared for the Applicant. Adv. Akash Jain appeared for the Petitioner. The present application has been filed to take on record the report of the Resolution Profession under Section 99 of the Insolvency and Bankruptcy Code, 2016 which is annexed with the application. The said report is taken on record. With the aforesaid direction, **IA No. 1294/2024 is allowed and disposed of.**

**IA No. 2353/2024**:- Adv. Akshay Patil a/w Neha Patil appeared for the Applicant. Adv. Akash Jain appeared for the Respondent No. 1. Counsel, Aman Kacheria appeared for Respondent No. 2. The present application has been filed by the

Personal Guarantor challenging the report submitted by the Resolution Professional under Section 99 of the Insolvency and Bankruptcy Code, 2016. Counsel for Respondent No. 1 seeks time to file reply. Time granted. Let the reply be filed within a period of two weeks by serving an advance copy to the other side. List the matter on **27.08.2024** for final hearing.

**Sd/-**

**ANIL RAJ CHELLAN**

**Member (Technical)**

*SUSHIL*

**Sd/-**

**KULDIP KUMAR KAREER**

**Member (Judicial)**